GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2309

Monday, December 15, 2025/Agrahayana 24, 1947 (Saka)

CSR in Hisar

QUESTION

†2309. Shri Jai Parkash:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the amount spent by various companies operating in Hisar Lok Sabha Parliamentary Constituency under Corporate Social Responsibility during the financial years 2022-23 and 2023- 24;
- (b) whether it is also true that many companies in this region have not met the target set for utilisation of CSR fund due to which some projects remained incomplete, if so, the details thereof;
- (c) the steps taken by the Government to ensure that companies spend effectively in areas such as education, health, environmental protection and rural development under the CSR obligations; and
- (d) whether the Government is considering to release a transparent report on CSR spending and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

[SHRI HARSH MALHOTRA]

(a): The Ministry does not maintain parliament constituency-wise CSR data. All data related to CSR filed by companies in MCA21 registry is available in public domain and can be accessed at www.csr.gov.in. On the basis of annual filings made by companies in the MCA21 registry, District-wise and Development Sector-wise CSR expenditure in Haryana during the Financial Years 2022-23 and 2023-24 is attached at Annexure-I and Annexure-II respectively.

(b) to (d): The CSR framework is disclosure based and CSR mandated companies are required to file details of CSR activities annually in the MCA21 registry. Under the Act, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor CSR activities of the company based on the recommendation of its CSR Committee. The Board of the company is required to disclose the CSR Policy implemented by the company in its Board report. The Board of the company has to satisfy itself that the funds so disbursed have been utilised for the purposes and in the manner as approved by it, and the Chief Financial Officer or the person responsible for financial management shall certify to the effect. The details of CSR activities, Impact Assessment etc. are required to be reported by all the companies in the 'Annual Report on CSR' including annual action plan on CSR which is part of the Company's Board Report. Further, those companies who have their websites are required to make disclosures such as composition of CSR Committee, CSR Policy and CSR projects approved by Board on their website. The existing legal provisions regarding formation of CSR committee, formulation of CSR policy, Annual Action Plan on CSR, identification of the project and area in which project will be implemented, certification of CSR expenditure by Chief Financial Officer (CFO) and audit of CSR expenditure by statutory auditors, etc., provide adequate mechanisms to ensure transparency and accountability. The Board has to ensure that the approved amount has been spent on the assigned activity(ies). In case of receipt of complaint against the companies and officers-in-default, detailed examination is conducted and in case any variation is found, penal action as per provisions of the Act following due process of law is initiated.

Refer to part (a) of Lok Sabha Unstarred Question no. 2309 for 15.12.2025 District-wise CSR Expenditure in Haryana during FYs 2022-23 and 2023-24

(Amount in Rupees Crore)

SI. No. D	istricts	FY 2022-23	FY 2023-24
1 /	Ambala	18.12	15.15
2 E	Bhiwani	5.86	7.72
3 (Charkhi Dadri	-	-
4 F	Faridabad	77.49	104.47
5 F	Fatehabad	6.52	7.77
6 (Gurugram	291.71	335.07
7 H	Hisar	21.49	38.48
8 .	Jhajjar	34.15	38.74
9 .	Jind	2.48	1.82
10 k	Kaithal	0.53	1.26
11 k	Karnal	10.53	11.72
12 k	Kurukshetra	4.69	3.31
13 N	Mahendragarh	3.82	3.98
14 I	Nuh	51.49	24.22
15 F	Palwal	0.60	0.05
16 F	Panchkula	16.29	20.71
17 F	Panipat	25.17	28.53
18 F	Rewari	33.18	52.45
19 F	Rohtak	10.82	14.36
20 \$	Sirsa	6.68	5.55
21 \$	Sonipat	57.10	42.65
22	Yamunanagar	7.49	5.14
23	District not classified elsewhere	34.18	53.81
1	Total	720.38	816.95

(Data upto 31.03.2025) (Source: Corporate Data Management Cell)

Refer to part (a) of Lok Sabha Unstarred Question no. 2309 for 15.12.2025 Development Sector Wise CSR Expenditure in Haryana during FYs 2022-23 and 2023-24

(Amount in Rupees Crore)

SI. No.	Dovelonment Sector	Paralament Castan EV 2002 22 EV		
	Development Sector	FY 2022-23	FY 2023-24	
1	Agro forestry	2.67	0.60	
2	Animal welfare	26.38	31.30	
3	Armed Forces, Veterans, War Widows/ Dependants	2.27	0.56	
4	Art and culture	8.70	13.70	
5	Conservation of natural resources	21.08	17.98	
6	Education	243.46	273.57	
7	Environmental sustainability	82.08	81.70	
8	Gender equality	1.59	1.13	
9	Health care	123.79	148.77	
10	Livelihood enhancement projects	11.29	12.01	
11	Poverty, Eradicating Hunger, Malnutrition	22.75	33.35	
12	Rural development projects	71.98	42.40	
13	Safe drinking water	2.91	5.70	
14	Sanitation	5.24	8.71	
15	Senior Citizens Welfare	11.38	16.88	
16	Setting up homes and hostels for women	1.16	1.67	
17	Setting up orphanage	1.10	2.08	
18	Slum area development	0.34	0.31	
19	Socio-economic equalities	0.30	2.68	
20	Special education	11.29	13.49	
21	Technology incubators	-	0.05	
22	Training to promote sports	6.00	12.25	
23	Vocational skills	55.99	90.43	
24	Women empowerment	6.63	5.43	
25	NEC/Not mentioned*	-	0.21	
	Total	720.38	816.95	

(Data upto 31.03.2025) (Source: Corporate Data Management Cell)

^{*} Companies either did not specify the names of sectors or indicated more than one sector where projects were undertaken.